

Central Administrative Tribunal
Principal Bench

(U)

CP No.206/2012
OA No.2191/2000

New Delhi, this the 18th day of May, 2012

Hon'ble Mr. Justice S. C. Sharma, Acting Chairman
Hon'ble Dr. Ramesh Chandra Panda, Member (A)

Rama Kant Shukla
S/o Sh. Daya Ram Shukla
R/o C-60, Krishi Vihar,
New Delhi 48.

.... Applicant.

(By Advocate : Sh. Yogesh Sharma)

Versus

Sh. Rajiv Mehrishi
Secretary
Indian Council of Agriculture Research,
Krishi Bhawan,
New Delhi.

.... Respondents.

(By Advocate : Sh. Gagan Mathur)

: O R D E R (ORAL) :

Justice S. C. Sharma, Acting Chairman :

We have heard Shri Yogesh Sharma, Advocate for the petitioner and Shri Gagan Mathur, Advocate for the Respondent on the contempt petition. It has been stated by Shri Gagan Mathur, Advocate for the respondents that the order passed by this Tribunal in OA No.2278/2000 decided on 26.07.2010 has been challenged before the Hon'ble High Court of Delhi in Writ Petition (Civil) No.2808/2012 and the Hon'ble

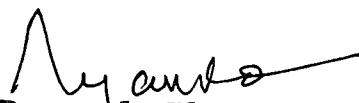
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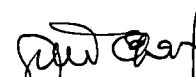
High Court of Delhi has stayed the implementation of the order passed by this Tribunal.

(b)

2. As the learned counsel for respondents stated at the Bar that the order passed by this Tribunal has been stayed by the Hon'ble High Court, there can be no reasons to disbelieve the respondents' advocate. Hence, we believe that the Hon'ble High Court has stayed the implementation of the order passed by this Tribunal. Accordingly, this Contempt Petition does not survives at present and deserves to be closed.

3. The Contempt Petition is closed as the order has been stayed by the Hon'ble High Court. However, liberty is given to the applicant to move an application for revival of the contempt proceedings as per directions of the Hon'ble High Court.


(Dr. Ramesh Chandra Panda)
Member (A)


(S. C. Sharma)
Acting Chairman

/pj/